

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH: 'A' NEW DELHI**

**BEFORE SHRI ANIL CHATURVEDI, ACCOUNTANT MEMBER  
AND  
MS SUCHITRA KAMBLE, JUDICIAL MEMBER**

**I.T.A. No. 1968/DEL/2018 (A.Y 2016-17)**

**(THROUGH VIDEO CONFERENCING)**

Boysen India Ltd. Noida Dadri Road, P. O. Kuleshara, Greater Noida, Jhansi, Uttar Pradesh <b>(APPELLANT)</b>	Vs	DCIT Circle-1 Aayakar Bhawan, A-2D, Sector-24, Noida, Uttar Pradesh <b>(RESPONDENT)</b>
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<b>Appellant by</b>	<b>None</b>
<b>Respondent by</b>	<b>Sh. Virender Singh, Sr. DR</b>

<b>Date of Hearing</b>	<b>30.09.2021</b>
<b>Date of Pronouncement</b>	<b>30.09.2021</b>

**ORDER**

**PER SUCHITRA KAMBLE, JM**

This appeal is filed by the assessee against order dated 31/01/2018 passed by CIT(A)-1, Noida for assessment year 2016-17.

2. Before us, the assessee has moved an application dated 29.09.2021 thereby stating that the assessee filed an application to resolve the pending issue through Direct Tax “ Vivad se Vishwash Scheme” (VSV) Act, 2020, and has filed Declaration Form No. 1 & 2 and received Form No. 3 dated 23.04.2021.

3. In view of the aforesaid facts and after considering the submissions of the assessee, we dismiss the appeal of assessee subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not

ultimately resolved in terms of the aforesaid Act, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider directions the appeal of the assessee is dismissed.

4. In the result, appeal of the assessee is dismissed.

**Order pronounced in the open court in presence of Ld. DR on this 30<sup>th</sup> day of September, 2021.**

**Sd/-  
(ANIL CHATURVEDI)  
ACCOUNTANT MEMBER**

**Sd/-  
(SUCHITRA KAMBLE)  
JUDICIAL MEMBER**

Dated: 30/09/2021

*R. Naheed \**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT NEW DELHI